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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.64/2025/EZ



In The Matter of

SATYAJIT GHOSH

... Applicant(s)

Versus

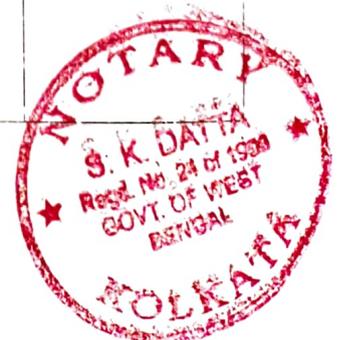
STATE OF WEST BENGAL

... Respondents

**COMMITTEE REPORT IN THE FORM OF AFFIDAVIT ON BEHALF OF
THE RESPONDENT NUMBER 05, DISTRICT MAGISTRATE &
COLLECTOR, SOUTH 24 PARGANAS.**

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	being 66/449/NGT/OA64/2025 dated 18.06.2025 issued under section of 17A of West Bengal Inland Fisheries Act, 1984 is annexed herewith		
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Date:

Filed by



SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: subho.advocate@gmail.com

(M): 9007035534





BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.64/2025/EZ

In The Matter of

SATYAJIT GHOSH

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STATE OF WEST BENGAL

... Respondents

**COMMITTEE REPORT IN THE FORM OF AFFIDAVIT ON BEHALF OF
THE RESPONDENT NUMBER 05, DISTRICT MAGISTRATE &
COLLECTOR, SOUTH 24 PARGANAS.**

I, Sumit Gupta, Son of Shri S.K. Gupta, aged about 42 years, by religion - Hindu, by occupation- Government Service, presently posted as the District Magistrate & Collector, South 24 Parganas, having office at New Administrative Building, Alipore, Kolkata- 700 027, do hereby solemnly affirm and say as follows:

1. That I am presently posted as the District Magistrate & Collector, district South 24-Parganas, having office at having office at New Administrative Building, Alipore, Kolkata- 700027. I am competent to swear and affirm this affidavit.
2. That this Field Inspection Report in the form of Affidavit is being filed in compliance to the Solemn Order dated 09.04.2025 passed by this Hon'ble Tribunal.



3. That in the said order the Hon'ble Tribunal has been interalia pleased to direct that,

"13. Considering the allegations made, we deem it appropriate to constitute a Fact Finding Committee comprising of the following Members:-

- i. District Magistrate, Alipore, District- South 24 Parganas, or his representative not below the rank of Additional District Magistrate (ADM);
- ii. District Land & Land Reforms Officer (D.L.R.O.), Alipore, Kolkata or his representative;
- iii. Maheshtala Municipality, through its Chairman or his representative; and
- iv. Senior Scientist, West Bengal Pollution Control Board (WBPCB)

14. The Committee shall visit the site in question and thereafter submit a Fact Finding Report on affidavit within four weeks with regard to the allegations made in the Original Application.

15. The District Magistrate, District – Kolkata shall be the Nodal office for all logistic purposes and for filing the Fact finding Report on affidavit."

4. That in compliance to the above stated order, the date of enquiry was fixed on 13th June, 2025 at 12:00 noon.
5. That the Committee members have visited the subject plots on the scheduled date and with the support of the B.L&L.R.O- Thakurpukur-Maheshtala physically and identified the subject land.
6. That the Committee has observed,
 - a) The land is low in comparison to the adjacent road level and the subject land is partially submerged under water and is covered with water – hyacinth and other aquatic plant.
 - b) The area is bounded by bamboo and most of the portions of the plots are filled with rubbish/debris.
 - c) One water sample and two solid samples were collected from submerged area (analysis report enclosed). As such,





no residual heavy metal was found in the sample. It is basically a construction and demolition waste, may be disposed safely through Construction and Demolition Waste Management Facility at HIDCO, New Town or as per facility available to Maheshtala Municipality.

Photocopy of the Joint Committee Report along with all enclosures are collectively annexed herewith and marked as "R-1"

7. That the Block Land & Land Reforms Officer (B.L&L.R.O), Thakurpukur-Mahestala has been directed by the Committee to submit a comprehensive report and as per direction the concerned B.L & L.R.O has submitted the report vide memo no. 1048/BL&LRO/TM/25 dated 16.06.2025, in which he has acknowledged the observations of the committee during field verification of the subject land and submitted that the subject land comprising of R.S & L.R Plot nos. 203/345 and 205 of Mouza - Alampur, J.L 205 are recorded as 'Shali' in both the R.S and Computerized L.R record with an area of 0.65 acre and 1.04 acres respectively. Though the said land is recorded as "Shali" but physically, it was a water body as reported by Maheshtala Municipality.

Photocopy of the Report submitted by the B. L. & L. R. O Thakurpukur-Mahestala vide memo no. 1048/BL&LRO/TM/25 dated 16.06.2025, is annexed herewith and marked with the letter "R-2".

8. That in the light of the above mentioned facts and the notification issued by Department of Fisheries, Aquaculture, Aquatic Resources and Fishing Harbour, Government of West Bengal bearing no. 1748-Fish/C-I/9R-03/2017 dated 20.07.2017 the Executive Officer of Mahestala Municipality is the Competent Authority for taking appropriate action against illegal filling up of water body. Hence the





District Magistrate, South 24 Parganas i.e. Respondent no. 5, being the nodal officer of Fact Finding committee has sought an Action Taken Report from Executive Officer of Mahestala Municipality bearing memo no. 66/449/NGT/OA64/2025 dated 18.06.2025 u/s 17A of West Bengal Inland Fisheries Act, 1984.

Photocopy of the notification issued by Department of Fisheries, Aquaculture, Aquatic Resources and Fishing Harbour, Government of West Bengal bearing no. 1748-Fish/C-I/9R-03/2017 dated 20.07.2017 notice being 66/449/NGT/OA64/2025 dated 18.06.2025 issued under section of 17A of West Bengal Inland Fisheries Act, 1984 is annexed herewith and marked with the letter 'R-3'.

9. That the Executive officer, Maheshtala Municipality has submitted the action taken report (ATR) vide memo no. 277/III-B/MM/4/W-10/2025 dated 24.06.2025 to this end, wherein he has submitted that,
- A. The Municipality has first addressed the allegation by causing an inspection on 04.03.2025 by the Building Section of Maheshtala Municipality and lodged a FIR at Rabindranagar P.S on 06.03.2025 vide memo no. 1058/III-B/MM/4/W-10/2025 requesting a strict action against the illegal pond filling activity in L.R Plot no. 205, Mouza Alampur, J.L no. 05. (Copy attached as Annexure A)
 - B. After that, a Notice has been issued by the Chairman, Maheshtala Municipality on 07.03.2025 bearing memo no. 1063/III-B/MM/BLDG/W-10/2024-2025 with a direction to stop the filling of water body as a violation of environmental regulations and the same has also instructed to restore the subject land to its previous condition within 15 days.



- ~~X~~
- C. The Municipality has made public display with the help of poster and display board to aware the public to stop any violation of environmental regulations in future.
- D. The recorded owner/heir of the recorded owner of said land has been summoned to be present in the hearing held during Meeting of the Board of Councilors on 28.03.2025 and ordered to remove rubbish/debris from said water body.
- E. The Chairman has issued a reminder letter to the owner to remove the rubbish/debris from said water body of that land on 19.06.2025 after the visit of Fact Finding Committee.
- F. At present the Maheshtala Municipality has already initiated a tender to remove the debris from the water body to restore it to its previous condition.

Photocopy of the Report submitted by the Executive Maheshtala Municipality vide memo no. 277/III-B/MM/4/W-10/2025 dated 24.06.2025, is annexed herewith and marked as "R-4".

Identified by me

Sibajyoti Chakrabarti

Advocate

State of West Bengal

04.07.2025

Annilkush
Deponent
District Magistrate,
South 24-Parganas

S.L. NO. 01/04/7/2025



SANTOSH KUMAR DATTA
NOTARY
90/1A, Hari Ghosh Street
Kolkata - 700 006
Regn. No -24 of 1996

Solemnly Affirmed
&
Declared before me
on identification of Advocate

S. K. DATTA
NOTARY

04.7.2025

04 JUL 2025



VERIFICATION:

I, the deponent within named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information as available in the office records and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 4th Day of July, 2025

Identified by me

Sibajyoti Chakrabarti

Advocate

State of West Bengal

09.07.2025

Anandkrishna
Deponent
District Magistrate,
South 24-Parganas



Annexure 'P-1'

X

Minutes of Field Inspection caused by Fact Finding Committee in compliance to the solemn order Passed by Hon'ble National Green Tribunal dated 09.04.2025 in the matter of Satyajit Ghosh Vs. The State of West Bengal bearing O.A Case no. 64/2025/EZ

1. In compliance with the solemn order of Hon'ble National Green Tribunal, Eastern Zone Bench dated 09.04.2025, in the matter of Satyajit Ghosh Vs. The State of West Bengal bearing O.A Case no. 64/2025/EZ in which the Hon'ble Court has directed,

"13. Considering the allegations made, we deem it appropriate to constitute a Fact Finding Committee comprising of the following Members:-

- i. District Magistrate, Alipore, District- South 24 Parganas, or his representative not below the rank of Additional District Magistrate (ADM);*
- ii. District Land & Land Reforms Officer (D.L.& L.R.O.), Alipore, Kolkata or his representative;*
- iii. Maheshtala Municipality, through its Chairman or his representative; and*
- iv. Senior Scientist, West Bengal Pollution Control Board (WBPCB)*

14. The Committee shall visit the site in question and thereafter submit a Fact Finding Report on affidavit within four weeks with regard to the allegations made in the Original Application.

15. The District Magistrate, District - Kolkata shall be the Nodal office for all logistic purposes and for filing the Fact Finding Report on affidavit."

2. To comply with the direction of the Hon'ble Tribunal as mentioned above, the date of enquiry has been fixed on 13th June, 2025 at 12:00 noon.
3. On the date of inspection, following officials were present at the subject land,
 - i. Mr. Saddam Navas, IAS, Additional District Magistrate and District Land and Land Reforms Officer, South 24 Parganas as

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himself and as a representative of District Magistrate, South 24 Parganas

- ii. Mr. Nirajan Mandal, Assistant Environmental Engineer in-charge, Alipore Regional Office, WBPCB, and
 - iii. Mr. Subhendu Das, Assistant Engineer Maheshtala Municipality as representative of the Chairman, Maheshtala Municipality.
4. The B.L & L.R.O Thakurpukur-Maheshtala Block and his team were also present during the visit of the Fact Finding Committee.
5. The Fact Finding Committee has observed the following:
- a) The land is low in comparison to the adjacent road level and the subject land is partially submerged under water and is covered with water – hyacinth and other aquatic plant.
 - b) The area is bounded by bamboo and most of the portions of the plots are filled with rubbish/debris.
 - c) One number water sample and two number solid samples were collected from submerged area (analysis report enclosed). As such, no residual heavy metal was found in the sample. It is basically a construction and demolition waste, may be disposed safely through Construction and Demolition Waste Management Facility at HIDCO, New Town or as per facility available to Maheshtala Municipality.
6. The Committee has instructed the B.L& L.R.O Thakurpukur-Maheshtala Block to furnish a comprehensive report that he sent on 16.06.2025 bearing memo no. 1048/BL&LRO/TM/25, in which he has acknowledged the observations of the committee during field verification of the subject land and submitted that the subject land comprising of R.S & L.R Plot nos. 203/345 and 205 of Mouza – Alampur, J.L 205 are recorded as 'Shali' in both the R.S and Computerized L.R record with an area of 0.65 acre and 1.04 acres respectively. Though the said



land is recorded as "Shali" but physically, it was a water body as reported by Maheshtala Municipality.

7. In the light of the above-mentioned facts and the notification issued by Department of Fisheries, Aquaculture, Aquatic Resources and Fishing Harbour, Government of West Bengal bearing no. 1748-Fish/C-I/9R-03/2017 dated 20.07.2017 the Executive Officer of Maheshtala Municipality is the Competent Authority for taking appropriate action against illegal filling up of water body. Hence the District Magistrate, South 24 Parganas being nodal officer of Fact-Finding committee has sought an Action Taken Report from Executive Officer of Maheshtala Municipality bearing memo no. 66/449/NGT/OA64/2025 dated 18.06.2025 u/s 17A of West Bengal Inland Fisheries Act, 1984.

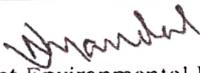
8. In response to that letter, the Executive officer, Maheshtala Municipality has submitted the action taken report (ATR) vide memo no. 277/III-B/MM/4/W-10/2025 dated 24.06.2025 to this end, wherein he has submitted that,

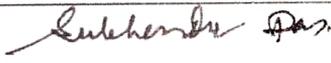
A. The Municipality has first addressed the allegation by causing an inspection on 04.03.2025 by the Building Section of Maheshtala Municipality and lodged a FIR at Rabindranagar P.S on 06.03.2025 vide memo no. 1058/III-B/MM/4/W-10/2025 requesting a strict action against the illegal pond filling activity in L.R Plot no. 205, Mouza Alampur, J.L no. 05.

B. After that, a Notice has been issued by the Chairman, Maheshtala Municipality on 07.03.2025 bearing memo no. 1063/III-B/MM/BLDG/W-10/2024-2025 with a direction to stop the filling of water body as a violation of environmental regulations and the same has also instructed to restore the subject land to its previous condition within 15 days.

C. The Municipality has made public display with the help of poster and display board to aware the public to stop any violation of environmental regulations in future.

- D. The recorded owner/heir of the recorded owner of said land has been summoned to be present in the hearing held during Meeting of the Board of Councilors on 28.03.2025 and ordered to remove rubbish/debris from said water body.
- E. The Chairman has issued a reminder letter to the owner to remove the rubbish/debris from said water body of that land on 19.06.2025 after the visit of Fact Finding Committee.
- F. At present the Maheshtala Municipality has already initiated a tender to remove the debris from the water body to restore it to its previous condition.
9. In the light of aforementioned facts and observations it can be concluded that the matter of illegal filling up of water body at the alleged land situated near Ujjal Sangha Club under Ward no. 10 of Maheshtala Municipality has been addressed by the Municipality with utmost sincerity.


Assistant Environmental Engineer in-charge, Alipore Regional Office, WBPCB


Assistant Engineer
Mahestala Municipality


Additional District Magistrate and
District Land and Land Reforms Officer,
South 24 Parganas

GOVERNMENT OF WEST BENGAL
OFFICE OF THE BLOCK LAND & LAND REFORMS
OFFICER, THAKURPUKUR MAHESHTALA BLOCK,
39, BIREN ROY ROAD (EAST)
SOUTH 24 PARGANAS,
Kolkata - 700008.
e-mail: blrotm@gmail.com

পশ্চিমবঙ্গ সরকার
ভূমি ও ভূমি সংস্কার আধিকারিকের কার্য
ঠাকুরপুকুর/মহেশতলা ব্লক, ৩৯ বীরেন রায়
রোড (পূর্ব), দক্ষিণ ২৪-পর্গানা,
কোলকাতা - ৭০০০০৮
দূরত্ব - ০৩৩-১৪৪৬৬১৫৬

Amexare - 'R-2' 21

6764
17/6/25

Memo No. 1048 /BL&LRO/TM/25

Dated: 16.06.2025

To,
The Additional District Magistrate and District
Land & Land Reforms Officer,
South 24 Parganas,
Alipore-27.

O/C, NGT
[Signature]

Sub: Regarding field verification report in presence of Fact Finding Committee in respect of solemn order passed on 09.04.2025 of Hon'ble National Green Tribunal in the matter of Satyajit Ghosh -vs- State of West Bengal bearing case no OA 64/2025/EZ

Ref: Your Good Office Memo No 66/4201(2)/NGT/OA/64 Dated 09.06.2025

Sir,

Apropos the subject, a joint physical field verification was conducted on 13.06.2025 in presence of Fact Finding Committee constituted by the solemn order passed on 09.04.2025 of Hon'ble National Green Tribunal in the matter of Satyajit Ghosh -vs- State of West Bengal bearing case no OA 64/2025/EZ. The available office records and field verification report mentioned below:

- 1) The subject land has been identified by the Revenue Inspectors concerned through mouza map and it appears that the subject land is situated over LR Plot No 203/345 & 205 of Mouza- Alampur, JL No 205.
- 2) As per present computerized record shows that LR Plot No. 203/345 corresponding RS Plot No.203/345 classified as Shali measuring total area of 0.65 acre found recorded in the name of different persons and LR Plot No. 203/345 corresponding RS Plot No.203/345 classified as Shali i.e. agricultural land measuring total area of 0.65 acre found recorded in the name of different persons. It also appears from the present record that subject portion of land is found recorded against Narendra Kumar Dutta and Sefali Dutta having LR Khatian No 515 and 1861 respectively.
- 3) From field verification it appears that land is low as compared to road level. There is water found partially over these plot. There are water -hisense along with other aquatic plants found over this water area. The area is bounded by the bamboo and most of the portion of these plots have already been filled with rubbish / debris. Some portion of water is still existed. There are 2/3 halves fragmented coconut trees found over these plot.

In view of the above it can be said that present water area has partially been filled.

In this circumstances, in consultation with notification no. 1748-Fish/ C-1/ 9R-B3/ 2017, Dated: 20.07.2017 as the present land is under jurisdiction of Maheshtala Municipality, Executive Officer of Municipality is appropriate authority to deal this matter within respective jurisdiction.

Hence the matter is placed before you for information and necessary action.

Encl: 1. LR ROR.

Assistant Director &

Block Land & Land Reforms Officer
Thakurpukur Maheshtala Block,
South 24 Parganas

Assistant Director &
B.L. & L.R.O.
Thakurpukur Maheshtala Block, 24 Pgs. (S)

16.06.2025

M

Memo No.

/BL&LRO/TM/25

Dated: 16.06.2025

Copy forwarded to

- i) The Chairman , Maheshtala Municipality for his kind information .

**Assistant Director &
Block Land & Land Reforms Officer
Thakurpukur Maheshtala Block,
South 24 Parganas**



পশ্চিমবঙ্গ সরকার
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ
-দাগের তথ্য-



জেলা- দক্ষিণ ২৪ পরগণা	ব্লক- ঠাকুরপুকুর-মহেশতলা	[১৬১৪২০৫]
মৌজা- আলমপুর	জে.এল.নং- ৫	খানা- রবীন্দ্রনগর
দাগ নং- ২০৩/৩৪৫	শ্রেণী- শালি	জমির পরিমাণ(এ)- ০.৬৫
সাবেক দাগ নং- ২০৩/৩৪৫		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
৪৫৯	শালি	০.০৪৬৮	০.০৩০০	দিস্তীরানী দাস পিতা-তেজেন্দর সাং-নিজ	
✓ ৫১৫	শালি	০.০৪৬৯	০.০৩০০	নরেন্দ্র কুমার দত্ত পিতা-প্রনকৃষ্ণ সাং-নিজ	
১৩০৫	শালি	০.০৯৩৭	০.০৬০০	দ্বিজেন্দ্র লাল দাস পিতা-হরেকৃষ্ণ দাস সাং-নিজ	
১৮৬০	শালি	০.১৮৭৫	০.১২০০	শিশুবালা মজুমদার স্বামী-বিনোদ বিহারী সাং-নিজ	
১৮৬১	শালি	০.০৯৩৭	০.০৬০০	শেফালী দত্ত স্বামী-নরেন্দ্র সাং-নিজ	
১৮৬২	শালি	০.০৯৩৭	০.০৬০০	বিনোদ বিহারী মজুমদার পিতা-রজনী কান্ত সাং-নিজ	
১৮৬৩	শালি	০.০৩৩৫	০.০২০০	মোহন বাণী শর্মা পিতা-উদয় চরণ সাং-নিজ	



~~K~~

Translated copy

Government of West Bengal
Land & Land Reforms Department
-Plot Information-

District- South 24 Parganas	Block- Thakurpukur-Mahestala	[16140205]
Mouza- Alampur	J.L.No- 205	Police Station- Rabindranagar
Plot No- 203/345	Classification- Sali	Area of the Plot (Acre) – 0.65
Sabek Plot no- 203/345		

Khatian No	Classification	Share	Share Area (Acre)	Raiyat/Lessee Details	Remarks
459	Sali	0.0468	0.0300	Diptirani Das d/o- Tejendar Add – Nij	
515	Sali	0.0469	0.0300	Narendra Kumar Dutta s/o- Pronkrishna Add – Nij	
1305	Sali	0.0937	0.0600	Dwijendralal Das s/o- Harekrishna Das Add- Nij	
1860	Sali	0.1875	0.1200	Shishubala Majumder w/o- Binod Bihari Add- Nij	
1861	Sali	0.0937	0.0600	Shefali Dutta w/o- Narendra Add- Nij	
1862	Sali	0.0937	0.0600	Binod Bihari Majumder s/o- Rajani kanta Add – Nij	
1863	Sali	0.0335	0.0200	Mohan Banshi Sharma s/o- Uday Charan Add- Nij	



পশ্চিমবঙ্গ সরকার
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ
-দাগের তথ্য-



জেলা- দক্ষিণ ২৪ পরগণা ব্লক- ঠাকরপুকুর-মহেশতলা [১৬১৪২০৫]
মৌজা- আলমপুর জে.এল.নং- ৫ থানা- রবীন্দ্রনগর
দাগ নং- ২০৩/৩৪৫ শ্রেণী- শালি জমির পরিমাণ(এ)- ০.৬৫
সাবেক দাগ নং- ২০৩/৩৪৫

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
১৮৬৪	শালি	০.০৭৮২	০.০৫০০	কালী শংকর শর্মা পিতা-মোহন বাণী সাং-নিজ	
১৮৬৫	শালি	০.০৪৮২	০.০৩০০	সুনীতী বালা শর্মা স্বামী-কালী শংকর সাং-নিজ	
১৮৬৬	শালি	০.০৯৩৮	০.০৬০০	শিশু বালা শর্মা স্বামী-মোহন বাণী সাং-নিজ	
১৮৬৭	শালি	০.০৯৩৮	০.০৬০০	পরিমল ভৌমিক পিতা-পরেশ সাং-নিজ	
৭১৪৬	শালি	০.০৪৫১	০.০৩০০	প্রসেনজিৎ শর্মা পিতা-কালী শঙ্কর সাং-নিজ	
৭১৪৭	শালি	০.০৪৫১	০.০৩০০	বিশ্বজিৎ কুমার শর্মা পিতা-কালী শঙ্কর সাং-নিজ	
		১.০০০০	০.৬৫		

↓ 16/06/2025
Assistant Director
&
B.L. & I.R.O.-
T.M. Block, 24 Pgs. (S)

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Government of West Bengal
Land & Land Reforms Department
-Plot Information-

District- South 24 Parganas Block- Thakurpukur-Mahestala [16140205]
Mouza- Alampur J.L.No- 205 Police Station- Rabindranagar
Plot No- 203/345 Classification- Sali Area of the Plot (Acre) – 0.65
Sabek Plot no- 203/345

Khatian No	Classification	Share	Share Area (Acre)	Raiyat/Lessee Details	Remarks
1864	Sali	0.0782	0.0500	Kalishankar Sharma s/o- Mohan Banshi Add – Nij	
1865	Sali	0.0482	0.0300	Suniti Bala Sharma w/o- Kalishankar Add – Nij	
1866	Sali	0.0938	0.0600	Shishubala Sharma w/o- Mohan Banshi Add- Nij	
1867	Sali	0.0938	0.0600	Parimal Bhowmik w/o- Paresh Add- Nij	
7146	Sali	0.0451	0.0300	Prasenjit Sharma s/o- Kalishankar Add- Nij	
7147	Sali	0.0451	0.0300	Biswajit Kumar Sharma s/o- Kalishankar Add- Nij	

1.0000 0.65



পশ্চিমবঙ্গ সরকার
সমষ্টি ভূমি ও ভূমি সংস্থার আধিকারিকের করণ
-দাগের তথ্য-



জেলা- দক্ষিণ ২৪ পরগণা	ব্লক- ঠাকুরপুকুর-মহেশতলা	[১৬১৪২০৫]
মৌজা- আলমপুর	জে.এল.নং- ৫	থানা- রবীন্দ্রনগর
দাগ নং- ২০৫	শ্রেণী- শালি	জমির পরিমাণ(এ) - ১.০৪
সাবেক দাগ নং- ২০৫		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	স্বামীর/লেসীর বিবরণ	মন্তব্য
৫১৫	শালি	০.১৮২৭	০.২০০০	নরেন্দ্র কুমার দত্ত পিতা-প্রনকৃষ্ণ সাং-নিজ	
৭৩৪	শালি	০.০৯২৯	০.০৯০০	মন্মথ নাথ দাস পিতা-হরিচরণ সাং-এন, ৭ নং পাহাড়পুর রোড, কলিকাতা-২৪	
৮৯৬	শালি	০.০৭৭০	০.০৯০০	রাজীব চন্দ্র মজুমদার পিতা-নবকুমার সাং-নিজ	
৯২৫	শালি	০.১১৭৯	০.১০০০	রুপচাঁদ দাস পিতা-গিরিশ সাং-নিজ	
৯৩৮	শালি	০.২৭৮৮	০.২৮০০	লক্ষীবালা ভৌমিক স্বামী-মনোরঞ্জন সাং-নিজ	
১৩২০	শালি/বাস্ত	০.০২৪০	০.০২০০	দুলাল দাস পিতা-রুপচাঁদ দাস সাং-নিজ	
১৩২৯	শালি/বাস্ত	০.০১৩৪	০.০১০০	নির্মল দাস পিতা-কিরন চন্দ্র দাস সাং-নিজ	ঘর-৪

ঘর-২

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 Government of West Bengal
 Land & Land Reforms Department
 -Plot Information-

District- South 24 Parganas	Block- Thakurpukur-Mahestala	[16140205]
Mouza- Alampur	J.L.No- 205	Police Station- Rabindranagar
Plot No- 205	Classification- Sali	Area of the Plot (Acre) - 1.04
Sabek Plot no- 205		

Khatian No	Classification	Share	Share Area (Acre)	Raiyat/Lessee Details	Remarks
515	Sali	0.1827	0.2000	Narendra Kumar Dutta s/o- Pronkrishna Add – Nij	
734	Sali	0.0929	0.0900	Manmatha Nath Das s/o – Haricharan Add- N, 7 no. Paharpur Road, Kolkata – 24	
896	Sali	0.0770	0.0900	Rajib Chandra Majumder s/o- Nabakumar Add- Nij	
925	Sali	0.1179	0.1000	Rupchand Das s/o- Girish Add- Nij	
938	Sali	0.2788	0.2800	Lokkhibala Bhowmik w/o- Manorajan Add- Nij	
1320	Sali/Bastu	0.0240	0.0200	Dulal Das s/o- Rupchand Das Add – Nij	House-4
1329	Sali/Bastu	0.0134	0.0100	Nirmal Das s/o- Kiran Chandra Das Add- Nij	House- 2

পশ্চিমবঙ্গ সরকার

সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ

-দাগের তথ্য-



জেলা- দক্ষিণ ২৪ পরগণা ব্লক- ঠাকুরপুকুর-মহেশতলা [১৬১৪২০৫]
 মৌজা- আলমপুর জে.এল.নং- ৫ থানা- রবীন্দ্রনগর
 দাগ নং- ২০৫ শ্রেণী- শালি জমির পরিমাণ(এ) - ১.০৪
 সাবেক দাগ নং- ২০৫

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	স্বামীর/লেসীর বিবরণ	মন্তব্য
১৩৩০	শালি/বাস্ত	০.০১৩৩	০.০১০০	কবিতা দাস পিতা-নির্মল দাস সাং-নিজ	
১৩৯৭	শালি/বাস্ত	০.০১১০	০.০১০০	ভূপাল সরকার পিতা-পুলিন বিহারী সরকার সাং-নিজ	ঘর-২
১৩৯৮	শালি/বাস্ত	০.০১০৯	০.০১০০	পূর্ণিমা সরকার স্বামী-ভূপাল সরকার সাং-নিজ	
১৪১০	শালি	০.০১১৯	০.০১০০	অমল বিশ্বাস পিতা-নিত্যানন্দ বিশ্বাস সাং-নিজ	
১৪১১	শালি	০.০১১৯	০.০১০০	কাজল বিশ্বাস স্বামী-অমল বিশ্বাস সাং-নিজ	
২০৯৯	শালি/বাস্ত	০.০১৭২	০.০১০০	মধুমিতা দাস স্বামী-উত্তম দাস সাং-শান্তিনগর বিধানগড় কোলকাতা-৬৬	
৬৬৭৩	শালি/বাস্ত	০.০১০০	০.০১০০	বিরেন্দ্র সিং পিতা-উমেশ সাং-নিজ	ঘর-৪
					ঘর-৪

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Government of West Bengal
Land & Land Reforms Department
-Plot Information-

District- South 24 Parganas	Block- Thakurpukur-Mahestala	[16140205]
Mouza- Alampur	J.L.No- 205	Police Station- Rabindranagar
Plot No- 205	Classification- Sali	Area of the Plot (Acre) - 1.04
Sabek Plot no- 205		

Khatian No	Classification	Share	Share Area (Acre)	Raiyat/Lessee Details	Remarks
1330	Sali/Bastu	0.0133	0.0100	Kabita Das s/o- Nirmal Das Add – Nij	
1397	Sali/Bastu	0.0110	0.0100	Bhupal Sarkar s/o – Pulin Sarkar Add- Nij	
1398	Sali/Bastu	0.0109	0.0100	Purnima Sarkar w/o- Bhupal Sarkar Add- Nij	
1410	Sali	0.0119	0.0100	Amal Biswas s/o- Nityananda Biswas Add- Nij	
1411	Sali	0.2788	0.2800	Kajal Biswas w/o- Amal Biswas Add- Nij	
2099	Sali/Bastu	0.0172	0.0100	Madhumita Das w/o- Uttam Das Add – Shantinagar Bidhangar, Kolkata-66	House-4
6673	Sali/Bastu	0.0100	0.0100	Birendra Singh s/o- Umesh Add- Nij	House- 4

পশ্চিমবঙ্গ সরকার
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের কার্য
-দাখলের তথ্য-



জেলা- দক্ষিণ ২৪ পরগণা
মৌজা- আলমগুড়
দাখল নং- ২০৫
সাবেক দাখল নং- ২০৫

ব্লক- ঠাকুরপুকুর-মহেশতলা
জে.এল.নং- ৫
শ্রেণী- শালি

থানা- রবীন্দ্রনগর
জমির পরিমাণ(এ)- ১.০৪

[১৬১৪২০৫]

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	স্বত্ত্বের/লেসীর বিবরণ	মন্তব্য
৬৯৫৬	শালি/ঘাস	০.০২৯৭	০.০৩০০	যুক্তিকলা ব্রহ্মা স্বামী-রাজা ব্রহ্মা সাং-লালবাগান কোল ৬৬	
৭১৮৯	শালি	০.০৫০৫	০.০৬০০	যুধীষ্টীর মজুমদার পিতা-রাই মোহন মজুমদার সাং-নিজ	
৭১৯৫	শালি	০.০৪৬৯	০.০৫০০	তৃপ্তি মজুমদার পিতা-যুধীষ্টীর মজুমদার সাং-নিজ	
		১.০০০০	১.০৪		



Assistant Director
&
B.L. & L.R.O.
T.M. Block, 24 Pgs. (S)

16/06/2025

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Government of West Bengal
Land & Land Reforms Department
-Plot Information-

District- South 24 Parganas	Block- Thakurpukur-Mahestala	[16140205]
Mouza- Alampur	J.L.No- 205	Police Station- Rabindranagar
Plot No- 205	Classification- Sali	Area of the Plot (Acre) - 1.04
Sabek Plot no- 205		

Khatian No	Classification	Share	Share Area (Acre)	Raiyat/Lessee Details	Remarks
6956	Sali/Bastu	0.0279	0.0300	Smritikana Brahma w/o- Raja Brahma Add – Lalbagan, Kol-66	
7189	Sali	0.0505	0.0600	Yudhistir Majumder s/o – Raimohan Majumder Add- Nij	House- 4
7195	Sali	0.0469	0.0500	Tripti Majumder d/o- Yudhistir Majumder Add- Nij	

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OFFICE OF THE
DISTRICT MAGISTRATE & COLLECTOR
SOUTH 24 PARGANAS

Office: 12, Biplabi Kanai Bhattacharya Sarani, Alipore, Kolkata – 700027
Phone: 033-2449 9944 / 2479 1694, Fax: 033-2448 7871
Email: dm.s24pgs@gmail.com, dm-ali@nic.in



Memo No. 66/ 4499 /NGT/OA64/2025

Dated: 18.06.2025

To,
The Executive Officer,
Mahestala Municipality,
South 24 Parganas.

Sub: Seeking Action Taken Report in compliance of the solemn order passed on 09.04.2025 by Hon'ble National Green Tribunal in the matter of Satyajit Ghosh vs. State of West Bengal in OA no. 64/2025/EZ

Ref: Memo no. 1048/BL&LRO/TM/25 dated 16.06.2025 of the BL&LRO, Thakurpukur Mahestala

In connection with the subject and reference above, this is to inform you that a Fact Finding Committee, constituted in pursuance of the solemn order passed on 09.04.2025 by Hon'ble National Green Tribunal in the matter of Satyajit Ghosh vs. State of West Bengal in OA no. 64/2025/EZ has visited the site in question involving L.R Plot nos. 203/345 and 205 of Mouza- Alampur, J.L no. 05 in Ward no. 10 under Mahestala Municipality on 13.06.2025 regarding a complaint of illegal filling of ponds, unauthorized cutting of trees and indiscriminate dumping of construction debris over the site in question.

Subsequently, the BL&LRO, TM has sent a field verification report to this end with a copy to the Chairman, Mahestala Municipality vide memo no. 1048/1/BL&LRO/TM/25 dated 16.05.2025 (copy enclosed) wherefrom it is revealed that the site in question involves the above said L.R Plots of Alampur Mouza and the classification of both the L.R Plots is 'Shali' as per the Computerized Land Records. It is found that a portion of the subject area has already been filled up with rubbish / debris and the rest portion is still filled up with water along with various aquatic plants. It is pertinent to mention here that the subject area is found to be recorded in

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**OFFICE OF THE
DISTRICT MAGISTRATE & COLLECTOR
SOUTH 24 PARGANAS**

Office: 12, Biplabi Kanai Bhattacharya Sarani, Alipore, Kolkata – 700027
Phone: 033-2449 9944 / 2479 1694, Fax: 033-2448 7871
Email: dm.s24pgs@gmail.com, dm-ali@nic.in



the names of Narendra Kumar Dutta and Sefali Dutta against L.R Khatian nos. 515 and 1861 respectively.

Considering the field verification report of the BL&LRO, TM, the instant matter attracts Notification number 1748-Fish/C-I/9R-03/2017 dated 20.07.2017 of Department of Fisheries, Aquaculture, Aquatic Resources and Fishing Harbour (copy enclosed) and according to that you, being the Competent Authority is hereby requested to take necessary action in this regard u/s 17A of The West Bengal Inland Fisheries Act, 1984 and send Action Taken Report within 7 days.

Encl: As stated above


District Magistrate
South 24 Parganas

Memo No. 66/4499/1(3)/NGT/OA64/2025

Dated: 18.06.2025

Copy forwarded for information to:

1. The Additional District Magistrate and District Land and Land Reforms Officer
2. The Chairman, Mahestala Municipality
3. The Sub Divisional Officer, Sadar Alipore.
4. The Block Land and Land Reforms Officer, Thakurpukur Mahestala


District Magistrate
South 24 Parganas

The



Kolkata **Gazette**

सत्यमेव जयते

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TUESDAY, DECEMBER 26, 2017

[SAKA 1939

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL

Department of Fisheries, Aquaculture, Aquatic Resources & Fishing Harbours,

I.T. Building (7th & 8th Floor)

31, G.N. Block, Sector-V, Salt Lake City, Kolkata - 700 091

No. 1748-Fish/C-1/9R-03/2017

Dated, Kolkata, the 20th July, 2017.

NOTIFICATION

In exercise of the power conferred by clause (ii) of section 2 of the West Bengal Inland Fisheries Act, 1984 (West Bengal Act XXV of 1984) as subsequently amended (hereinafter referred to as the said Act), and in supersession of all previous notifications in this regard, the Governor is hereby pleased to authorise the following authorities to be the competent authority under the said Act:

- (i) Municipal Commissioner / Commissioner / Executive Officer of Municipal Corporation / Municipalities / Notified area authority within their respective jurisdiction.
- (ii) District Magistrate within their respective revenue districts except the municipal areas mentioned above.

By order of the Governor,

SUNIL KR. GUPTA

Principal Secretary to the Govt. of West Bengal.



MAHESHTALA MUNICIPALITY

OFFICE OF THE BOARD OF COUNCILLORS

P.O. - MAHESHTALA, DIST. - SOUTH 24 PARGANAS, PIN - 700 141

Ph: 2490-1651, 2490-3389 FAX: 2490-9296

Memo No. 277 /III-B/MM/4 /W-10/2025.

Date: 24/06/2025

To,
The District Magistrate and Collector,
12, Biplab Kanai Bhattacharya Sarani, Alipore
Kol-700027

Sub-: Action Taken Report by Maheshtala Municipality

Sir/Madam,

With reference to office of the District Magistrate and Collector, South 24 Parganas, Memo no.- 66/4499/1 (4)/NGT/OA64/2025 Dated-18.06.25. The following action had been taken step by step by Maheshtala Municipality. Details are furnished below:-

- 1) On 04.03.2025 inspection had been conducted by the Building section of Maheshtala Municipality and FIR was lodged on 06.03.2025 Vide memo no.-1058/III-B/MM/4/W-10/2025. (Copy enclosed as Anex-1)
- 2) Stop Notice had been issued on 07.03.2025 vide memo no.-1063/ III-B/MM/BLDG/W-10/2024-2025. (Copy enclosed as Anex-2)
- 3) On 05.03.2025 paper made poster had been fixed up on a nearest wall of the stated plot by Maheshtala Municipality. (Photograph is enclosed as Anex-3)
- 4) On 08.03.2025 Tin made poster had been fixed up on a nearest wall on the stated plot by Maheshtala Municipality. (Photograph is enclosed as Anex-4)
- 5) On 19.03.2025 one letter had been sent to District Magistrate by Maheshtala Municipality for information vide memo no. - 1976/I-A/MM/ESTT/533. (Copy enclosed as Anex-5)
- 6) The accused were summoned and a hearing was conducted in the Board of Councillors meeting dated 28.03.25 and the accused were instructed to immediately remove rubbish and soil from the said pond. (Copy enclosed as Anex-6)
- 7) On 19.06.2025 vide memo no. - 257/III-B/BLDG/W-10/2025-2026 again reminder letter had been issued for soil lifting. (Copy enclosed as Anex-7)
- 8) At present the Municipality will take the initiative to remove the soil on its own and accordingly step have been taken to issue a tender notice.

Yours faithfully

RWS
24/6/25

Executive Officer
Maheshtala Municipality

Copy forwarded for information to;

- 1) The Additional District Magistrate and District Land and Land Reforms Officer
- 2) The Chairman, Maheshtala Municipality
- 3) The Sub-Divisional Officer, Sadar Alipur
- 4) The Block & Land Reforms Officer, Thakurpukur Maheshtala
- 5) Assistant Engineer, Building Department

Memo No: 277 /41-B/MM/4/W-10/2025

Date: 24.06.2025

Yours faithfully

.....
Executive Officer

Maheshtala Municipality



Maheshtala Municipality
Office of the Board of Councillors
 P.O.- Maheshtala, Dist.- South 24 Parganas, Pin-700 141
 Phone : 2490 2280, 2490 1651, 2490 3389
 Fax : 2490 9296, e-Mail: maheshtalamunicipality@gmail.com

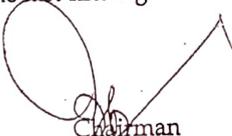
Memo No: 4069/1-A/MM/ESTT/533

Date: 11.06.25

ORDER

Ref: Order of National Green Tribunal, Eastern Zone Bench dated 09.04.2025 passed in connection with original application no. 64/2025/EZ (Satyajit Ghosh Vs State of West Bengal and others)

In pursuance of the said solemn order it is hereby ordered that Sri Subhendu Das, Assistant Engineer of this municipality shall represent the municipality as a member of the fact-finding committee.


 Chairman
 Maheshtala Municipality

Memo No: 4069(7)1-A/MM/ESTT/533
 Copy forwarded for information & necessary action to:

Date: 11.06.25

1. Member Secretary of Pollution Control Board, Paribesh Bhawan Building, 10A, Block-LA, Salt Lake, Kol-106
 2. The Additional District Magistrate and DL & LRO, South 24 Parganas
 3. The Sub Divisional Officer (Sadar), Alipore, South 24 Parganas, Kol-27
 4. Sri Niranjana Mondal, Assistant Environmental Engineer, Alipore, Regional Office (M-9851691736, email-ae18.wbpcb-wb@bangla.gov.in)
 5. Executive Officer, Maheshtala Municipality
 6. Sri Subhendu Das, Assistant Engineer, (M-9830074070, email-maheshtalamunicipality@gmail.com)
- Maheshtala Municipality - is requested to remain present during inspection on 13.06.2025 at 12 noon
7. Secretary, Maheshtala Municipality


 Chairman
 Maheshtala Municipality

Memo No: 4069(7)2/1-A/MM/ESTT/533
 Copy forwarded with a direction to remain present during the time of inspection :

Date: 11.06.25

1. Sri Satyajit Ghosh, S/o- Lt. Avijit Ghosh, Ramkrishnapally, Maheshtala, P.S- Maheshtala (petitioner)
2. Smt Ruma Dutta and Others, W/o- Bapi Dutta, Santinagar, near Ujjal Sangha Club, Ward 10 (respondent)


 Chairman
 Maheshtala Municipality

~~31~~

Maheshtala Municipality

Office of the Board of Councillors

P.O.- Maheshtala, Dist.- South 24 Parganas, Pin-700 141

Phone : 2490 2280, 2490 1651, 2490 3389

Fax : 2490 9296, e-Mail: maheshtalamunicipality@gmail.com

Memo No: 3254/11-1-1-A/MM/ESTT/533

Date: 25.3.25

Hearing Notice

To
Uma Dutta
W/o- Bapi Dutta
Shantinagar, Ujjal Sangha Club
Ward-10

Whereas the Municipality has come to know that you are engaging an illegal / unauthorised pond filling work at Shantinagar, Ujjal Sangha Club, Ward-10

Therefore, a hearing will be conducted on 28.03.2025 at 3 PM in the Board of Councillors meeting at the Conference Hall of this Municipality. You are requested to attend the said hearing with all relevant papers/documents.

3254/11/1-1-A/MM/ESTT/533

Copy forwarded for kind information:

1. Chairman, Maheshtala Municipality

Executive Officer
Maheshtala Municipality

dt. 25.3.25

Executive Officer
Maheshtala Municipality

dt. 25.3.25

3254/11/2/1-A/MM/ESTT/533

Copy forwarded with request to attend:

- ✓ 1. Assistant Engineer (Bld), Maheshtala Municipality
2. Secretary, Maheshtala Municipality

Executive Officer
Maheshtala Municipality



Maheshtala Municipality

Office of the Board of Councillors

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Phone : 2490 2280, 2490 1651, 2490 3389

Fax : 2490 9296, e-Mail: maheshtalamunicipality@gmail.com

Memo No: 257/II-B/MM/BLDG/W-10/2025-26

Date: 19.06.2025

To

Smt. Ruma Dutta & others
D/o- Lt. Narendra Nath Dutta
Santoshpur, Shanti Nagar
(near Ujjal Sangha Club)
P.S-Rabindranagar, Ward 10

Reminder 1

Sub: Remove and lifting of bamboo piling and field up soil pond

I would like to inform you to remove and lifting bamboo piling and field up soil of yours pond within seven days from the date of receipt of the letter and inform to this municipality.

Chairman

Maheshtala Municipality

Memo No: 257/II-B/MM/BLDG/W-10/2025-26

Date: 19.06.2025

Copy forwarded to:

1. The District Magistrate, South 24 Parganas, Alipore, Kolkata- 700027

Chairman

Maheshtala Municipality

o/e



XB

MAHESHTALA MUNICIPALITY

OFFICE OF THE BOARD OF COUNCILLORS

P.O. - MAHESHTALA, DIST. - SOUTH 24 PARGANAS, PIN - 700 141

Ph: 2490-1651, 2490-3389 FAX: 2490-9296

Memo No. 1058 /III-B/MM/4/W-10/2025.

Date: 06/03/2025

To,
Inspector - In - Charge
Rabindranagar P.S
South 24 Parganas



Sub: Urgent request to take strong action against illegal pond filling at ward no-10

Sir,

Apropos the subject above I am writing to bring your attention that an illegal activity occurring in ward no-10, where a pond is being filled up unlawfully. This act is not only against environmental regulation but also poses a serious threat to the local ecosystem, groundwater sustainability and overall well-being of residents. The land details of the said pond are as follows;

- Location : Alampur Ramdashati Road, Near Ujjal Sangha Club
- Mouza : Alampur
- J.L. No : 05
- Dag No : 205
- Land area : 60 KT (approx)

Now you are requested take strict action against for those responsible of this unlawful activities.

[Signature]
CHAIRMAN

Maheshtala Municipality

Memo No. 1058 /III-B/MM/4/W-10/2025.

Date:/...../2025

Copy Forwarded:

Councillor Ward no.-10 is requested to take necessary steps against water body filling.

CHAIRMAN

Maheshtala Municipality



Maheshtala Municipality <maheshtalamunicipality@gmail.com>

urgent pond filling ward 10

1 message

Maheshtala Municipality <maheshtalamunicipality@gmail.com>
To: rabindranagarthana@gmail.com

Thu, Mar 6, 2025 at 6:03 PM

Sir
please see the attachment



MAHESHTALA MUNICIPALITY
MAHESHTALA, SOUTH 24 PARGANAS
Phone : 2490-1651, 3389, Fax : 2490-9296



IMG_20250306_0004.pdf
490K



MAHESHTALA MUNICIPALITY

OFFICE OF THE BOARD OF COUNCILLORS

P.O. - MAHESHTALA, DIST. - SOUTH 24 PARGANAS, PIN - 700 141

Ph: 2490-1651, 2490-3389 FAX: 2490-9296

Memo No: 1063/III-B/MM/BLDG/W-10/2024-2025

Date: 07.03.2025

TO

Uma Dutta
W/O- Lt. Bapi Dutta
Santinagar, Ujjal Sangha Club
P.S- Rabindranagar
Ward -10

Sub: Instruction to stop illegal pond / water body filling

It has come to the attention of the Maheshtala Municipality that instances of illegal water body/ pond filling is taking place at Shantinagar, Ujjal Sangha Club, Opposite of Canara Bank. Such activities are a violation of the environment regulations and municipal laws and these types of activities is a serious threat to ecological balance and water conservation efforts.

Now you are directed to refrain yourself from such an act and to restore the previous condition of the water body within 15 days from the date of receiving of this letter, otherwise action will be initiated against you as per West Bengal Inland Fisheries act 1984.

Sd/-

Secretary
Maheshtala Municipality

Date: 07.03.2025

Memo No: 1063/III-B/MM/BLDG/W-10/2024-2025

Copy forwarded for information & necessary action to:

- * The councillor, Ward No: 10 Maheshtala Municipality.
- * A.E., Building Department
- * Petitioner:



Secretary
Maheshtala Municipality



Maheshtala Municipality
Office of the Board of Councillors
 P.O.- Maheshtala, Dist.- South 24 Parganas, Pin-700 141
 Phone : 2490 2280, 2490 1651, 2490 3389
 Fax : 2490 9296, e-Mail: maheshalamunicipality@gmail.com

Memo No: 1976/1-A/mm/ESTT/533

Date: 19.3.25

To
 The District Magistrate
 South 24 Parganas
 Alipore, Kolkata-700027

Sub: Urgent intervention required to stop illegal water body filling in ward no. 10

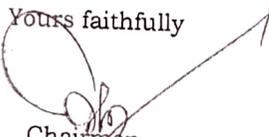
Sir,

Apropos the above subject matter this is to draw your urgent attention to an ongoing illegal water body filling activity at Alampur Ramdashati Road, near Ujjal Sangha Club in Ward no. 10, within Maheshtala Municipality. Measures taken by the Municipality include issuance of a 'Stop Work' notice, installation of a large notice board at the site and putting up notice board stating prohibition of filling activities and registering of an FIR with Rabindranagar Police Station. However, this unlawful activities continue unabated. The continued violation of prevailing environmental norms pose grave threats to the ecological balance and public safety of the area.

In the above context, I request your prompt intervention to deal with the matter effectively and make certain that there is strict enforcement of law. Kindly advise the competent authorities to take stern action to prevent such illegal activities. It is necessary to ensure police patrolling round the clock.

Your early action is once again implored.

Yours faithfully


 Chairman
 Maheshtala Municipality
 19/3/2025

Anu Kumari
District Magistrate,
South 24-Parganas

"VAKALATNAMA"

In the *Hon'ble National Green Tribunal*
E 2 B, Kalketa at

Signature

Suit/Case No. *O. A. No. 64* of 20 *25*

Satyajit Chosh

--VS--

Plaintiff
Applicant
Appellant

State of W.B & Ors

Defendant
Opp. Party
Respondent

KNOW ALL MEN By These

that I/We

DISTRICT MAGISTRATE & COLLECTOR SOUTH (24) P.G.S.

do hereby in my / our name and mv / our behalf constitute and appear Sri

Sibojyoti Chakrabarti, Advocate State of W.B

true and lawful Pleader / Advocate & Attorneys is appear and act for me/us in the matter noted above to file suit written statement, conduct suit, appeal from original suit order etc. and from that purpose to do all acts and things, whatsoever in that connection including compromise of the above matter depositing in our withdrawing money from, filling or taken our appear document and payment order from Court referring matters is dispute between the parties hereto arbitration, withdrawing the above matters with liberty to file fresh suit, sending properties released from attachment filling execution or miscellaneous case and other petitions, bedding at execution sale obtaining payment from us out of Court, withdrawing custody and other fees and doing on my / our behalf such other acts in the above matters as are

necessary and proper

I / We hereby agreeing to ratify and confirms all acts so do by the said Advocate of attorneys as my / our own acts and as if done by me / us to in intents and purposes.

Respondent No :- 05

Sibojyoti Chakrabarti
Advocate
Enrolment No: *WB/1730/2010*
Email: *subho.advocate@gmail.com*

Received the Vakalatnama
from the Executant within
named satisfied & accepted

Sibajyoti Chakrabarti
Advocate

State of WB

04.07.2025.

BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH,
KOLKATA

ORIGINAL APPLICATION NO.
64/2025/EZ

In The Matter of:-

SATYAJIT GHOSH

... Applicant

Versus

STATE OF WEST BENGAL & ORS.

... Respondents



COMMITTEE REPORT IN THE
FORM OF AFFIDAVIT ON
BEHALF OF THE RESPONDENT
NUMBER 05, DISTRICT
MAGISTRATE & COLLECTOR,
SOUTH (24) PARGANAS.

SIBOJYOTI CHAKRABARTI
Advocate
For The State of West Bengal
Email: subho.advocate@gmail.com
(M). 9007035534